



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 11th October, 2022

No. LGL.168/2021/3.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XXXVI OF 2022

(Received the assent of the Governor on 7th October, 2022)

THE ASSAM AERIAL ROPEWAYS ACT, 2022

AN ACT

to authorise, facilitate and regulate the construction and working of aerial ropeways in the State.

Preamble

Whereas it is expedient to authorize, facilitate and regulate the construction and working of aerial ropeways and to ensure legislative and administrative safeguards to the aerial ropeways in the state of Assam and the matters connected therewith or incidental thereto; It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

CHAPTER 1 PRELIMINARY

Short title, extent and commencement

1. (1) This Act may be called the Assam Aerial Ropeways Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) They shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

Definitions

2. In this Act, unless there is anything repugnant in the subject or context,-
 - (a) "aerial ropeway" means an aerial ropeway (or any portion thereof) for the public carriage of passengers or goods, and includes all ropes, posts, carriers, stations, offices, warehouses, workshops, machinery and other works used for the purposes of or in connection with, and all land appurtenant to, such aerial ropeway;
 - (b) "carrier" means any vehicle or receptacle hung or suspended from, or hauled by a rope and used for the carriage of passengers or goods or for any other purpose in connection with the working of an aerial ropeway;
 - (c) "circle" in relation to a local authority means the area within the control of that authority;
 - (d) "Deputy Commissioner" means the Deputy Commissioner of a district and includes any person representing him for the purpose of the Act;
 - (e) "Expert Committee" means a Committee constituted under section 11 of this Act;
 - (f) "Government" means the Government of Assam;
 - (g) "Inspector" means an Inspector of aerial ropeways appointed under this Act who have requisite knowledge and experience on aerial ropeway;
 - (h) "local authority" means a Municipal Committee, Small Town Committee, Notified Area Committee, Gram Panchayat, Zila Parishad or other authority legally entitled to, or entrusted by the Government with, the control or management of a municipal or local fund;